

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
UNSTARRED QUESTION NO. 1003
TO BE ANSWERED ON 19th DECEMBER, 2018

IMPLEMENTATION AND NEGOTIATIONS ON GATS

1003. SHRIMATI ROOPA GANGULY:

Will the Minister of **COMMERCE & INDUSTRY** be pleased to state:

- (a) the status of implementation of General Agreement on Trade in Services (GATS) of World Trade Organisation;
- (b) the four modes of the agreement; and
- (c) negotiations India has done in World Trade Organisation's conferences to push this GATS agreement?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI C. R. CHAUDHARY)

(a): The conclusion of Uruguay Round negotiations led to the creation of new agreements, such as the General Agreement on Trade in Services (GATS), and the establishment of the World Trade Organization (WTO) in 1995. The General Agreement on Trade in Services (GATS) is a part of the Marrakesh Agreement establishing the WTO.

(b): In the GATS, trade in services is defined as the supply of a service:

- (i) Mode 1 – from the territory of one Member into the territory of another Member;
- (ii) Mode 2 – in the territory of one Member to the service consumer of another Member;
- (iii) Mode 3 – by a service supplier of one Member, through commercial presence in the territory of any other Member;
- (iv) Mode 4 – by a service supplier of one Member through presence of natural person of a Member in the territory of any other Member.

(c): India has actively participated in the Council for Trade in Services (CTS) meetings as well as the meetings of all the subsidiary bodies to the CTS looking at various aspects of the GATS. India has also tabled a number of proposals in the CTS and all its subsidiary bodies to promote its interests further. India has been a key player in services negotiations at the WTO.
